

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 47/9/NCLT/AHM/2017

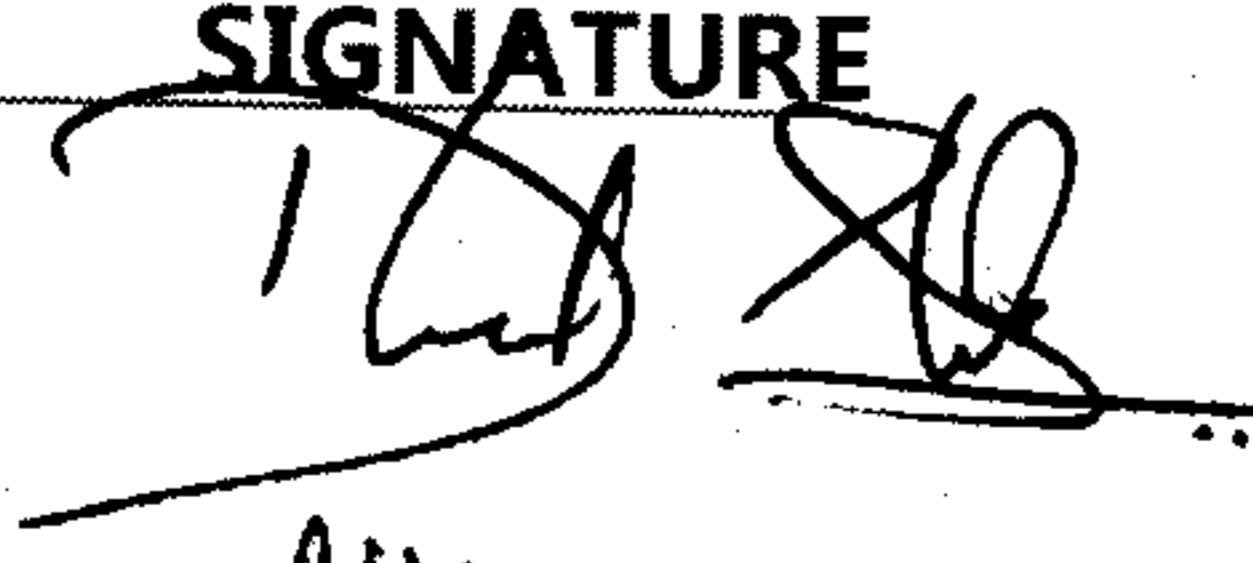
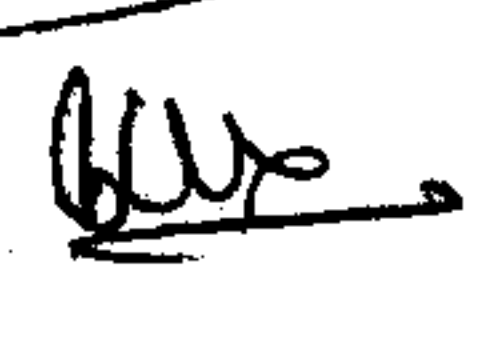
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.07.2017**

Name of the Company: Futuristic Marketing Solutions
V/s.
Shree Ram Multi-Tech Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Dhaval Is. Shah.	Advocate	Petitioner	
	For Tanaya Shah, Advocate			
2.	CA Patel Ramubhai S	CA	Respondent	
3.	MONAAL DAVAWALA	ADVOCATE	RESPONDENT	<u>Monaal</u>

ORDER

Learned Advocate Mr. Dhaval Shah i/b Learned Advocate Ms. Tanaya Shah present for Applicant/ Operational Creditor. Learned Advocate Mr. Monaal Davawala with Learned FCA Mr. Ramubhai Patel present for Respondent.

Additional affidavit filed by Respondent.

Heard arguments of learned Counsel for Applicant and Learned Counsel for Respondent.

Orders reserved.

 21.7.17
**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 21st day of July, 2017.